

**OF SGTB KHALSA COLLEGE, DELHI,
MEMORANDUM OF ACTION TAKEN, AND
NOTIFICATION UNDER ALL-INDIA SER-
VICES ACT.**

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND
DEPARTMENT OF PARLAMENTARY
AFFAIRS (SHRI P. VEN-
KATASUBBAIAH):** I beg to lay on
the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Report of the Commission of Inquiry to look into the incidents of disorderly behaviour and unlawful detention of the D.T.C. buses on the road by the students of S.G.T.B. Khalsa College, Delhi on 8th November, 1979.

(ii) Memorandum of Action taken on the findings of the above Report. [Placed in Library. See No. LT-1490/80]

(2) A copy of Notification No. G.S.R. 655(E) (Hindi and English versions) published in Gazette of India dated the 17th November, 1980 cancelling Notification Nos. G.S.R. 1153 and 1154 dated the 8th November, 1980, under sub-section (2) of section 3 of the All-India Services Act, 1951. [Placed in Library. See No. LT-1491/80]

12.06 hrs.

**STATEMENTS OF PUBLIC AC-
COUNTS COMMITTEE**

**SHRI CHANDRAJIT YADAV
(Azamgarh):** I beg to lay on the Table in English and Hindi versions of the following statements:—

(1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Ninetieth Report

(Sixth Lok Sabha) on International Film Festival.

(2) Statement showing Action Taken by Government on the recommendations contained in Chapter I of Ninety-third Report (Sixth Lok Sabha) on Relief of distress caused by natural calamities.

12.07 hr.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st December, 1980, agreed without any amendment to the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Amendment Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 12th June, 1980".

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1980, agreed without any amendment to the Territorial Army (Amendment) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 18th November, 1980".

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on 2nd December, 1980, agreed without any amendment to the Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings) Bill, 1980, which